

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3496  
ANSWERED ON:16.04.2010  
NOTICES ON ILLEGAL UNAUTHORISED CONSTRUCTION  
Bali Ram Dr.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of the properties situated on NH-8 in Delhi/New Delhi which have been issued notices/challans for the illegal/unauthorised construction during the last three years;
- (b) the action taken by the Government thereon;
- (c) the details of those properties sealed and de-sealed in Delhi particularly situated on NH-8 during the said period;
- (d) the reasons for the absence of uniformity in action taken in case of all the illegal/Unauthorised constructions; and
- (e) the steps proposed to be taken by the Government to undertake uniform action in the case of all the illegal/unauthorised construction in Delhi particularly situated on the NH-8?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The Delhi Development Authority (DDA) has informed that during the last three years (i.e. between 1.4.2007 to 31.3.2010), 23 (twenty three) properties situated on NH-8 in Delhi/New Delhi including offices of builders, property dealers, commercial establishments, hotels, petrol pumps, banquet halls, etc. have been issued notices for the illegal/unauthorised construction under the provisions of Delhi Development Act, 1957. The Municipal Corporation of Delhi (MCD) has intimated that 50 (fifty) properties situated mostly on NH-8 at Mahipalpur Extension including residential properties, commercial properties, hotels/Inn, banquet halls etc. have been issued notices/challan for illegal construction during the last three years.

(b)&(c): DDA has stated that after giving due opportunity demolition orders were passed in 19 cases. DDA has further stated that 17 properties at NH-8 were sealed from 01.01.2007 onwards and none of them were de-sealed. MCD has reported that action has been taken in respect of 33 properties situated at NH-8 against unauthorised construction. Such action consisted of partial/full demolition and sealing. MCD has also reported that 132 properties situated at NH-8 stretch of Mahipalpur village, Mahipalpur Crossing to Gurgaon border, Khaira Road, Najafgarh, Mahipalpur Extension NH-8, NH-8, Rang Puri, etc. have been sealed and 54 properties have been de-sealed.

(d): DDA and MCD have stated that uniformity was maintained in taking action against the illegal/unauthorised constructions.

(e): DDA and MCD have further stated that as and when unauthorised construction is reported/detected, action is initiated in each case as per the provisions of relevant Acts and as per policy.